

ITEM NO.24

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 4139/2025

[Arising out of impugned final judgment and order dated 07-02-2025 in WPC No. 5842/2023 passed by the High Court of Delhi at New Delhi]

NATIONAL FINANCIAL REPORTING AUTHORITY

Petitioner(s)

VERSUS

SNEHAL N. MUZOOMDAR & ANR.

Respondent(s)

(IA No. 38000/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 37991/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) :

Mr. Tushar Mehta, SG
Mr. Zoheb Hossain, AOR

For Respondent(s) :

Mr. Nikhil Nayyar, Sr. Adv.
Mr. Shivam Shukla, Adv.
Ms. Anjali Upadhyay, Adv.
Mr. Anshuman Srivastava, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Issue notice, returnable in the week commencing 28.04.2025.

Notice is accepted by Mr. Anshuman Srivastava, learned counsel, who is present on advance notice/caveat for respondent no. 1. Hence, notice need not be served on the said respondent.

Respondent no. 2 is a proforma respondent and need not be served.

Counter affidavit/reply shall be filed within four weeks from today. Rejoinder affidavit, if any, may be filed within three weeks after service of the counter affidavit/reply.

We are informed that the petitioner will be filing special leave petition(s) against the impugned judgment in the context of the other writ petitions which have also been allowed.

Without prejudice to the rights and contentions of the petitioner, in cases where there were no Audit Quality Review Reports (AQRR) prepared and no final orders have been passed, the proceedings may continue but no final orders will be passed. We clarify that where final orders have been passed, such orders will not be given effect to.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR